THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)

Item No. 49
CP (IB) No. 221/Chd/Pb/2022

Under Section 95 of the Insolvency & Bankruptcy Code, 2016

In the matter of:-

Asset Reconstruction Co (India) Ltd. …Petitioner/Financial Creditor

Vs.

Ruchi Jain …Respondent/Personal Guarantor

Present through Video Conferencing:

Ms. Apoorva Pandey, Advocate, for the petitioner/financial creditor.
Mr. Shikhar Sarin with Mr. Vaibhav Sahni, Advocates for the respondent/personal guarantor.

It is stated by learned counsel for the petitioner that on instructions, she may be permitted to withdraw the present petition as the matter has been settled with the personal guarantor and the amount of claim has been received by the petitioner/financial creditor. Keeping in view the statement made by learned counsel for the petitioner, the present petition is dismissed as withdrawn.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

December 1, 2022
VN